

**IN THE INCOME TAX APPELLATE TRIBUNAL
ALLAHABAD BENCH 'SMC' ALLAHABAD**

[THROUGH VIRTUAL COURT]

BEFORE SHRI.VIJAY PAL RAO, JUDICIAL MEMBER

**ITA No.57/ALLD/2019
Assessment Year: 2008-09**

Sanjay Kumar Gupta, 504-A, Mumfordganj, Allahabad	v.	Income Tax Officer, Ward – 1(5), Allahabad
TAN/PAN:ACUPG 9799E		
(Appellant)		(Respondent)

Appellant by:	Shri S.K. Yogeshwar, Advocate
Respondent by:	Shri A.K. Singh, CIT (DR)
Date of hearing:	06.01.2021
Date of pronouncement:	07.01.2021

ORDER

PER SHRI VIJAY PAL RAO, JUDICIAL MEMBER:

This appeal of the assessee is directed against the order dated 28.03.2019 of CIT(A)-, Allahabad for the A.Y. 2008-09.

2. At the time of hearing, ld. Counsel for the assessee has stated at bar that the assessee has already opted for Vivad Se Viswas Scheme and therefore does not waist to pursue the present appeal. Ld. Counsel has also referred to the Form No. 1 and 2 filed by the assessee under the Vivad Se Viswas Scheme and acknowledgement of the same by the Department. Thus, the ld. AR has stated that the appeal of the assessee may be

allowed to be withdrawn. The ld. DR has not raised any objection if the appeal of the assessee is dismissed as withdrawn.

3. In view of the fact that the assessee has already approach the Department to settle it dispute and outstanding dues under the Vivad Se Viswas Scheme, therefore, the present appeal of the assessee is allowed to be withdrawn and consequently the same is dismissed being withdrawn.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 07/01/2021.

Sd/-
[VIJAY PAL RAO]
JUDICIAL MEMBER

Dated: 07/01/2021

Aks/-

Copy forwarded to:

1. Appellant –
2. Respondent –
3. CIT(A) -
4. CIT
5. DR -